

Enterprises (MSME) accounts that have become stressed, Reserve Bank of India (RBI) had permitted a one-time restructuring of existing loans to GST-registered MSME units classified as 'standard' without a downgrade in the asset classification, subject to certain conditions, which *inter alia* include that the aggregate exposure of banks and Non banking financial Companies (NBFCs) to the borrower should not exceed ₹ 250 million as on 1.1.2019, the borrower's account should be categorised as standard asset as on 1.1.2019 and continues to be classified as a 'standard asset' till the date of implementation of the scheme, and implementation of the restructuring before March 31, 2020.

The scheme has now been extended by RBI till 31.12.2020 to such GST registered MSME accounts that were in default as on 1.1.2020, without a downgrade in the asset classification, subject to certain conditions, which *inter alia* include that the aggregate exposure of banks and NBFCs to the borrower should not exceed ₹ 250 million as on 1.1.2020, the borrower's account should be categorised as standard asset as on 1.1.2020 and continues to be classified as a 'standard asset' till the date of implementation of the restructuring, and implementation of the restructuring before December 31, 2020.

(b) As reported by Public Sector Banks (PSBs), to RBI, a total of 6,19,562 MSME accounts have been restructured by PSBs as on 31.1.2020, involving an amount of ₹ 22650 crore.

Compliant against Bombay Stock Exchange (BSE) Ltd.

2579. SHRI KUMAR KETKAR: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the complaint against BSE Ltd. is filed with SEBI, NSE, Brihanmumbai Mahanagar Corporation (BMC) and ROC for misguiding in Red Herring Prospectus; and

(b) if so, the details of the complaints and the steps initiated by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) Yes, Sir. Complaints against BSE Limited has been filed with SEBI, NSE, Brihanmumbai Mahanagar Corporation (BMC) and Registrar of Companies (ROC) for misguiding in Red Herring Prospectus (RHP).

(b) Complaints were received on wrong disclosures at the time of draft Red Herring Prospectus ("DRHP") filed by BSE Ltd. and Red Herring Prospectus ("RHP") dated January 11, 2017 post listing of BSE Ltd.

With respect to complaints received at the time of DRHP, same were examined by SEBI while issuing observations on DRHP and Lead Manager of the issue confirmed and undertook to incorporate appropriate disclosures and risk factors in the offer document.

With respect to complaints received post issue *i.e.* after listing of BSE Ltd., SEBI found that all relevant disclosures have been made in the RHP and therefore, disclosures in RHP were in compliance with the spirit and the text of the SEBI (Issue of Capital and Disclosure Requirements) Regulations, 2009. Accordingly, a reply was also sent to the complainant informing the same.

Funds released to Andhra Pradesh after reorganization

2580. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of FINANCE be pleased to state:

(a) whether it is in the notice of Government that the financial condition of Andhra Pradesh is in a precarious stage after bifurcation;

(b) if so, the details thereof along with financial support extended by Government;

(c) the details of funds released under different heads to the State since reorganisation;

(d) whether Government is due to release funds under different heads under the Reorganisation Act to Andhra Pradesh;

(e) if so, the details thereof, Ministry-wise and if not, the funds released so far; and

(f) the details of utilisation certificates submitted and pending towards the funds released so far?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) to (c) As per the final State Budget 2019-20 of the State of Andhra Pradesh presented on 12.07.2019, Y-o-Y growth of Gross State Domestic Product